Divesting of Government equity by IFFCO and KRIBHCO

*153. SHRI CHUNIBHAI KANJIBHAI GOHEL: Will the Minister of CHEMICALS AND FERTILIZERS be please to state:

(a) whether it is a fact that Government equity has not been divested legally by Indian Farmers Fertilizer Cooperative Limited (IFFCO) and Krishak Bharati Cooperative Limited (KRIBHCO);

(b) if so, the details thereof, individual entity-wise; and

(c) the status of action taken along with the details of action proposed by Government in the matter?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): (a) and (b) The repatriation of Government of India equity by Indian Farmers Fertilizer Cooperative Limited (IFFCO) and Krishak Bharati Co-operative Limited (KRIBHCO) is in violation of the then Bye-Laws of these Co-operative Societies which was illegally and unlawfully amended by them after enactment of Multi State Cooperative Societies (MSCS) Act, 2002.

(c) Department of Fertilizers first took up the matter of IFFCO and filed an appeal before the Appellate Authority on 04.08.2017 under Section 99 of the Multi State Co-operative Societies Act, 2002 against the illegal amendment of Bye-Laws by IFFCO and the subsequent registration of the same by the Central Registrar. The matter of repatriation of Government equity by KRIBHCO and IFFCO are similar and once the issue related to IFFCO is settled, the same action would follow *vis-a-vis* KRIBHCO.

Doubling the income of farmers

*154. SHRI V. VIJAYASAI REDDY: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) whether the Committee, set up in April, 2016, on doubling farmers' incomes, has submitted its report to Government;

(b) if so, the salient recommendations thereof and the action taken by Government on each recommendation; and

(c) if not, whether a deadline has been set for the Committee to submit its report?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE (SHRI RADHA MOHAN SINGH): (a) and (b) The Government has constituted an Inter-Ministerial